

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3442

ANSWERED ON:23.08.2011

SUGAR STOCKING NORMS

Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has fixed any norms/limits regarding the sugar stocks to be held by the dealers/traders;
- (b) if so, the details thereof alongwith the mechanism to monitor the compliance of the said norms;
- (c) whether cases of violations of the said norms have been reported during the last three years and the current year; and
- (d) if so, the details thereof alongwith the action taken against the persons held responsible for such violations?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Yes, Madam.

(b): At present the Central Government has imposed the following norms/limits regarding the sugar stocks to be held by the recognised dealers of sugar: Turn over limits 30 days from the date of receipt of stocks by a recognized dealer of sugar Stock holding limits

(i) in Kolkata and extended area

(a) recognized dealers who import sugar from outside West Bengal- 10,000 quintals;

(b) other recognized dealers- 5000 quintals;

(ii) in other places- 5000 quintals For Khandsari sugar – 2000 quintals It is the responsibility of the State Governments / UT Administrations to ensure that the limits are scrupulously observed and checks carried out on traders for the purpose.

(c) & (d): A statement indicating the details of cases of violation of Rules under EC Act, 1955, during the year 2008, 2009, 2010 and 2011 (upto 31.07.2011), as reported by the State Governments/ UT Administrations is annexed herewith.